

jected the other day to the Congress Party trying to influence the Finance Minister, and that day itself he said he was contacting the Chief Ministers.

12.36 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF INDIAN STATISTICAL INSTITUTE

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): I beg to lay on the Table a copy of Annual Report of the Indian Statistical Institute, Calcutta, for the year 1961-62. [Placed in Library. See No. LT-1724/63]

CONCLUSIONS OF THE TWENTYFIRST SESSION OF THE INDIAN LABOUR CONFERENCE

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): I beg to lay on the Table a copy of the Main Conclusions of the Twentyfirst Session of the Indian Labour Conference held at New Delhi on the 13th July, 1963. [Placed in Library. See No LT-1725/63].

Shri S. M. Banerjee (Kanpur): I would like to know whether the recommendations have been accepted by Government or not.

Shri C. R. Pattabhi Raman: They are being reviewed by Government. It is a tripartite conference, and the main conclusions are placed on the Table. They are being considered by the Government.

REPORT OF CHIEF INSPECTOR OF MINES ON NUNDYDROOG GOLD MINE ACCIDENT

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): Sir, I beg to lay on the Table a copy of Report of the Chief Inspector of Mines on the fatal acci-

dent at Nundydroog Gold Mine, Bangarapet Taluk, Kolar District, Mysore, on the 13th August, 1963. [Placed in Library. See LT-1726-63].

12.37 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table the following two Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 9th September, 1963:—

- (1) The Customs and Central Excises (Amendment) Bill, 1963.
- (2) The Appropriation (Railways) No. 5 Bill, 1963.

ELECTION TO COMMITTEE

INDIAN CENTRAL JUTE COMMITTEE

The Minister of Food and Agriculture (Shri Swaran Singh): I beg to move the following:—

"That in pursuance of sub-rule (9) of Rule 1 read with Rule IV (2) of the Rules and Regulations of the Indian Central Jute Committee, constituted under the late Department of Education, Health and Lands Resolution No. F. 254 34A, dated the 28th May, 1936, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a Member of the Indian Central Jute Committee vice Shri G. Basu ceased to be a member of Lok Sabha."

Mr. Speaker: The question is:

"That in pursuance of sub-rule (9) of Rule 1 read with Rule IV (2) of the Rules and Regulations of the Indian Central Jute Com-